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CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH, JODHPUR

O.A. No. 341/2010 with MA 202/2012

Jodhpur this the 21st January, 2013

CORAM

Hon'ble Mr.Justice Kailash Chandra Joshi, Member (J) and Hon'ble Ms Meenakshi Hooja, Member (A)

Mr Azaz Ali S/o Shri Barkat Ali R/o Gali No. 16, Dhobi Talai Rani Bazar, Bikaner

.....Applicant

(Through Advocate Mr S.P. Singh)
Versus

- 1. Union of India through the General Manager North-Western Railway, Jaipur
- 2. The Divisional Railway Manager North-Western Railway, Bikaner
- 3. Divisional Personnel Officer North-Western Railway, Bikaner
- 4. Sr. Divisional Commercial Manager North-Western Railway, Bikaner
- 5. Divisional Commercial Manager North-Western Railway, Bikaner

.....Respondents

(Through Advocate Mr. Manoj Bhandari and Aditya Singhi)

ORDER(Oral)

Per Justice K.C. Joshi, Member (J)

Heard.

The learned counsel for the applicant submits that he wants to withdraw the OA as concerned authorities have considered the representation of the applicant. In view of this, the O.A. does not survive and the same is accordingly dismissed as withdrawn. As regards the MA for amendment, since the OA itself has been withdrawn, the MA for amendment in the OA does not survive.

(MEENAKSHI HOOJA) ADMINISTRATIVE MEMBER (JUSTICE K.C. JOSHÍ) JUDICIAL MEMBER

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